

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 1231
TO BE ANSWERED ON 02.5.2016

DISCRIMINATION AGAINST TRIBALS

1231. SHRI BHOLA SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) whether the Government has taken note of incidents of discrimination against Scheduled Tribes in the country;
- (b) if so, the number of complaints received/registered in this regard during each of the last three years along with the action taken/being taken by the Government thereon, State/UT-wise; and
- (c) the effective steps taken/being taken by the Government for overall development and welfare of the tribals across the country?

ANSWER

MINISTER FOR TRIBAL AFFAIRS
(SHRI JUAL ORAM)

(a) & (b) The provision and safeguards for Scheduled Tribes have been incorporated in the Constitution of India. The safeguards are in the field of social, economic, political, educational, cultural and services under the State. The National Commission for Scheduled Tribes has been set up under Article 338A of the Constitution to oversee the implementation of various safeguards provided to Scheduled Tribes under the Constitution. The Commission is mandated to investigate and monitor all matters relating to the safeguards provided to the Scheduled Tribes and evaluate the working of such safeguards and to inquire into specific complaints with respect to the deprivation of rights and safeguards of the Scheduled Tribes. As per information received from National Commission for Scheduled Tribes(NCST), State/UT wise complaints received/registered during 2013, 2014 and 2015 is indicated at **Annexure-I**. As per information received from National Crime Record Bureau (NCRB), the State-wise number of cases registered, cases charge sheeted, cases convicted, persons arrested, person chargesheeted and persons convicted under the Protection of Civil Rights Acts under crime against person belonging to Scheduled Tribes(STs) during 2012, 2013 and 2014 is indicated at **Annexure-II**.

(c) The Ministry of Tribal Affairs is the nodal Ministry for the overall policy, planning and coordination of programmes for the development of the Scheduled Tribes (STs). The programmes and schemes of the Ministry are intended to support and supplement, through financial assistance, the State Governments/UT Administrations and voluntary organizations, and to fill critical gaps taking into account the needs of STs. Though the primary responsibility for promotion of interests of Scheduled Tribes rests with all the Central Ministries, the Ministry of Tribal Affairs complements their efforts by way of various developmental interventions in critical sectors through specially tailored schemes. These schemes which are for the economic, educational and social development are administered by the Ministry of Tribal Affairs and implemented through the State Governments, Union Territory Administrations and voluntary organizations.

SL	State/UT	2012						2013						2014					
		CS	CR	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
21	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1
24	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25	Telangana													0	0	0	0	0	0
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29	West Bengal	0	0	0	0	0	0	0	1	0	1	1	0	0	0	0	0	0	0
	TOTAL STATE(S)	2	0	0	0	0	0	24	14	0	49	40	0	1	11	1	1	10	1
30	A & N Islands	0	0	0	0	0	0	1	1	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	0	0	0	0	0	0	1	1	0	0	0	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	2	0	0	0	0	0	25	15	0	49	40	0	1	11	1	1	10	1

